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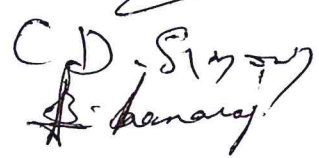



NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/1/2015
NAME OF THE TRANSFEROR : UNION OF INDIA
NAME OF THE TRANSFERRE : FINANCIAL TECHNOLOGIES INDIA PVT LTD
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
			REPRESENTATION BY WHOM

- | | | | |
|----|---|---|---|
| 1. | K. MANOJ MENON | Counsel for R 29 | 
FOR
(K. MANOJ MENON) |
| 2. | Dr. D. Simon | CCe
for union of India
Petitioner | 
Dr. D. Simon |
| 3. | B. DHANARAJ | - L L etc - | 
B. Dhanaraj |
| 3. | Venkataswamy Babu | - SPC Co I for petitioner | 
Venkataswamy Babu |
| 4. | Md. ooreddin Pilla
Edward Joun 1/L
Cynil Amarchad mylan | - Counsel for R 1-5-12,
15 + 18, 12 | 
Md. ooreddin Pilla |
| 5) | MR. SANKAR NARAYANAN
(SR AOU)
FOR P. RAJ KUMAR
PHARANY | COUNSEL FOR
INTEUBNORS
(SHAF7) | 
Mr. Sankar Narayanan |

ORDER

Counsel for petitioner present. Counsel for Respondents also present. Counsel for petitioner has submitted a set of documents, the copy of which is served on the other side. Counsel for R1 has raised an objection that he needs time to study the documents and to rebut the same. The other objection raised by the counsel for Respondents is that neither application nor affidavit is filed in support of documents. Therefore, the petitioner is directed to file an affidavit within seven days by giving a copy to the other side. Thereafter the other side shall file response within seven days. The matter is posted for final arguments. Put up on **16.08.2017 at 10.30 A.M.**

S. Vijayaraghavan

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk

Ch. Mohd Sharief Tariq

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)